

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH  
CIRCUIT SITTING AT RANCHI  
OA/051/00337/18**

Date of Order: 08.08.2018

**C O R A M**

**HON'BLE MR. K.N. SHRIVASTAVA, ADMINISTRATIVE MEMBER  
HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER**

Prakash Kumar Hembram, aged about 27 years S/O Ayodhya Prasad Hembram, Resident of Village- Saraibindha, P.O.- Arajoo, Via-Jaina, Distt.-Bokaro, Pin Code-829301.

..... Applicant.

- By Advocate: - Mr. N.N.Singh

-Versus-

1. The Union of India through Secretary, Deptt. Of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Jharkhand Circle, Ranchi-834002.
3. The Director of Postal Services (HQ), O/o Chief Postmaster General, Jharkhand Circle, Ranchi-834002.
4. The Sr. Supdt. Posts, Dhanbad Div. Dhanbad-826001.

By Advocate(s): - Mr. H.K.Mehta, Sr. Standing Counsel

**O R D E R  
[ORAL]**

**Per Mr. K.N. Shrivastava, A.M.:-** Through the medium of this OA filed under Section 19 of AT Act, 1985, the applicant has prayed for the following reliefs:-

“ That Your Lordship may graciously be pleased to direct the respondent no. 4 to sponge/wipe out the word, “Not Recommended” from the column of recommendation of “application form” and allow the applicant for appearance in

Postman examination scheduled to be held on 15<sup>th</sup> of April, 2018 for the post of Postman."

2. The Tribunal by way of an interim order dated 11.04.2018 directed the respondents to allow the applicant to participate in the departmental examination for the post of Postman scheduled to be held on 15.04.2018 on provisional basis with a further direction that his result shall not be declared and shall be kept in a sealed cover till the final outcome of the OA.

3. Shri N.N. Singh, learned counsel for the applicant submits that pursuant to the interim order of the Tribunal the applicant was allowed to participate in the exam and result has been kept in a sealed cover. He further submits that the applicant is facing departmental proceedings and only on conclusion of the said proceedings his result can be declared. As such, the applicant does not intend to pursue this OA any further.

4. In view of the submissions made by Shri N.N. Singh, learned counsel for the applicant no further action is required to be taken in the matter and accordingly the OA stands disposed of. No order as to costs.

**[Jayesh V. Bhairaiva]**  
**Judicial Member**  
Srk.

**[ K.N. Shrivastava]**  
**Administrative Member**